

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1291
ANSWERED ON:03.03.2015
BILL FROM KARNATAKA
Udasi Shri Shivkumar Chanabasappa

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received several Bills from Karnataka for approval;
- (b) if so, the names of the Bills received along with those approved and pending indicating the reasons for the pendency; and
- (c) the time by which the pending Bills are likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): Yes, Madam.

(b): The details of the Bills received from the State Government of Karnataka (under Article 200 read with article 254(2) of the Constitution of India) for the consideration and assent of the President of India under Article 201 of the Constitution of India during last three year and the status of each Bill are at Annexure.

(c): The State Legislations are examined in consultation with the Central Ministries/Departments concerned from three angles viz;

(i) Repugnancy with Central laws; (ii) Deviation from National or Central Policy; and (iii) Legal and Constitutional validity.

Whenever necessary, the State Government is advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Government and Ministries/Departments of the Government of India with a view to arrive at the final decision. As the Ministry has to depend upon the comments/clarifications of various Ministries/ Departments and the State Government on the provisions of the Bills, it is difficult to fix a time frame for its approval.